

Present: : Sri S.K. Kabra
Addl. District Judge (FTC)
Dibrugarh.

T. S.(M) Case No. 58 of 2019

Order

24.02.2022

Sri Dipen Borah, Learned counsel for the parties.

Today the matter is fixed for appearance of the parties.

Learned Counsel submits that he had conveyed to the parties that they have to appear before the Court today. However, today none is present.

Record reveals that after filing the instant divorce suit, parties have not appeared before this court. It appears that parties are not interested to pursue the present matter.

In view of same, the present suit is dismissed for default.


Addl. District Judge (FTC)
Dibrugarh